

S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-04-2024 AT 10:30 AM**

**C.P. (IB)/37(HYD)2022  
AND  
IA(IBC) 321/2024 in C.P. (IB)/37(HYD)2022  
u/s. 95 of IBC, 2016**

**IN THE MATTER OF:**

Indian Overseas Bank

**...Petitioner**

**AND**

Ms. K. Uma Chowdry & RCM Infrastructure Ltd

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 321/2024**

Learned Counsel for Financial Creditor present physically.

Mr Sreedhar Nukala, Resolution Professional present through Video Conference. Proof of service filed as per the same Personal Guarantor served through Speed post on 06.04.2024. Personal Guarantor called absent. None appeared for Personal Guarantor. Service held sufficient. Set ex-parte.

The prayer sought by applicant is to direct the guarantor to submit a repayment plan, which cannot be allowed by this Tribunal.

Accordingly, **this application is dismissed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**